



| Sr. No. | Date | Orders  |
|---------|------|---|
|         |      | <p data-bbox="598 277 1474 315">* IN THE HIGH COURT OF DELHI AT NEW DELHI</p> <p data-bbox="432 398 1150 432">+ <u>CW 7206/2003</u></p> <p data-bbox="598 510 1417 589">O.P. GULATI ..... Petitioner<br/>Through Mr.Salil Kapoor, Adv.</p> <p data-bbox="933 667 1026 701">versus</p> <p data-bbox="598 779 1485 857">THE ASSTT.COMM.OF INCOME TAX C ..... Respondent<br/>Through Mr. J.R. Goel, Adv.</p> <p data-bbox="598 936 1310 1059"><b>CORAM:</b><br/><b>HON'BLE MR. JUSTICE D.K. JAIN</b><br/><b>HON'BLE MR. JUSTICE MADAN B. LOKUR</b></p> <p data-bbox="438 1104 1098 1182">% <u>ORDER</u><br/>11.11.2003</p> <p data-bbox="438 1216 1552 1417">Learned counsel for the petitioner seeks leave to withdraw the writ petition with liberty to raise the point with regard to the satisfaction note of the Assessing Officer before the Tribunal.</p> <p data-bbox="438 1451 1552 1574">The writ petition is accordingly dismissed as withdrawn with liberty, as prayed.</p> <p data-bbox="1109 1585 1377 1709"><i>D.K. Jain</i><br/>D.K. JAIN, J'</p> <p data-bbox="1061 1731 1457 1843"><i>Madan B. Lokur</i><br/>MADAN B. LOKUR, J</p> <p data-bbox="438 1843 778 1921">NOVEMBER 11, 2003<br/>SS</p> |